- 4. Social Workers Specially Women of National standing:
 - (i) The person concerned is engaged in useful work of national standing and belonging to reputed voluntary organisation.
 - (ii) He/She or any member of the family or dependent does not own house/fiat in Delhi.
 - (iii) The case is specifically recommended by the concerned Ministry with the approval of the Minister in charge.
 - Total income of the person from (iv) all sources is not more than Rs. 3000/- p.m.
 - (v) Type of accommodation would be restrict: to two bed room flat (Type-D).
 - (vi) Duration of the allotment would be 3 years;
 - Licence fee will be recovered (vii) under F.R. 45-B with departmental charges.
- The above guidelines are brought to the notice of the Ministries/Departments with the request that if they have got any case strictly conferred to the above guidelines, they may kindly sponsor the same for allotment of the flats in the Asiad Village with the approval of the competent authority. In respect of Govemment officials, application in from DELHI duly completed and countersigned by the Head of Office/Department should also be sent.

Sd/-(I.Choudhuri) Joint Secretary to the Govt. of India. To

All Ministries/ Departments of Government of India/ (secretaries by name)

Copy forwarded for information to:-

- 1. PS to UDM (5 copies)
- 2. PS to MOS (UD)
- 3. PS to Secretary' Special Secretarv
- 4. All Deputy Directors in Directorate of Estates.
- 5. Allotment Type - Special, Type-E. Type-D. CDN-I Section.

Sd/-(V.S. Raman) Dy. Director of Estates (P).

Demand for Opthalmic and Optical Glass

- 21. SHRI, PURNA CHANDRA MALIK: Will the PRIME MINISTER be pleased to state:
- (a) the annual demand of Opthalmic and Optical glasses in the country;
- (b) the volume of production in the country and the volume being imported:
- (c) the total cost of import of optheimic and optical glasses;
- (d) whether there is any proposal to produce more to save foreign exchange; and
 - (e) if so, the details thereof

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN) (a) The estimated demand for Opthalmic Glass is 1200 M.T. per year and that of Optical Glass is 300 M.T. per year.

- (b) to (d) M/S. Bharat Ophthalmic Glass Ltd. is the only unit manufacturing these items. Their average production is about 65 M.T. per year. The total cost of import of Ophthalmic and Optical glass in the country is over Rs. 20 crores, the volume being 1435 M.T. per year.
- (e) M/S. Bharat Ophthalmic Glass Ltd., have informed that they have plans to set up a plant of 1000 M.T. per year capacity based on continuous process technology which will meet the country's requirements of all kinds of Ophthalmic Glasses including Optical Glass and this would save about Rs. 20 crores in foreign exchange.

Payment of Compensation to Bhopai Gas Victims

- 22. PROF. MALINI BHATTACHARYA: Will be PRIME MINISTER be pleased to state:
- (a) the details of modalities for paying compensation to the Bhopal gas victims:
- (b) whether any measures have been taken by the Union Government to enable the victims to get their compensation without undue trouble:
- (c) whether the Union Government have investigated the complaints that the money from the relief funds for the gas victims is being diverted for purposes such as beautification of the city; and
- (d) if so, the findings thereof and the remedial steps taken in the matter so far?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTIL-IZERS: (DR. CHINTA MOHAN): (a) and (b) The procedure for adjudication and disburse-

ment of compensation is set-out in the Bhopalgas Leak Disaster (Processing of Claims) Act, 1985 and the scheme framed thereunder, according to which there shall be a welfare Commissioner with appropriate assistance who will undertake the processing of individual cases. The welfare Commissioner is already in position and the adjudicative process will commence by the 3rd February, 1992, the date fixed by the Supreme Court for commencement of the process.

(c) and (d) The beautification of Bhopal has not been included in the approved Action Plan. The Government of Madhya Pradesh have informed that no expenditure has been incurred on this account. Programmes for providing primary facilities in slum areas are being undertaken under the environmental improvement scheme.

Allocation of Funds Under J.R.Y. Programme

- 23. PROF. UMMAREDDY VENKATES-WARLU: Will the PRIME MINISTER be pleased to state:
- (a) whether the funds are allotted directly to local bodies of the States by the Union Government under JRY Programme;
- (b) whether this scheme has yielded the desired results:
 - (c) if so the details thereof; and
- (d) the details of the cases State-wise where funds were misused or misappropriated by the local bodies?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI G. VENKAT SWAMY); (a) allocation of funds to the district Rural Development agencies/ZPs are made by the Government of India but routed through the state Governments.